

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.143(ND)/2017
RT CP No.151/Chd/Hry/2017**

Anupam Varshney & Ors.Petitioners

Versus

Swastic Metalloy Casting Pvt.Ltd. & Ors.Respondents

Present:: Mr.Rohit Suri and Mr. Mandeep Gujral, Advocates for
petitioners
Mr.Anoop Dawar, Advocate for respondents.

Mr.Anoop Dawar, Advocate submits that he would be depositing the costs within 3 days and also shall file written reply with the Registry during course of the day. Let the needful be done. Copy of the reply, however, has been supplied to the learned counsel for petitioner. Compliance of deposit of costs in the manner directed on 25.09.2017 be also filed.

The rejoinder, if any, by the petitioners be filed at least two weeks before the next date with copy advance to the counsel opposite.

List the matter for arguments on 11.12.2017.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

October 26, 2017
subbu